

[c] No such complaint was received by the Postmaster General, Patna. The information is however, being collected from all units under Bihar Circle including Madhubani District of Bihar.

Transfer of Gazetted Officers from Delhi on Telecom and Telegraph Side.

8535. SHRI SUSHIL BHATTACHARYA: Will the Minister of COMMUNICATIONS be pleased to state :

[a] what is the number of Gazetted Officers transferred from Delhi year-wise during the last three years on the Telecom, and Telegraph side;

[b] what is the number of Scheduled Caste and Scheduled Tribe Government Officers transferred, year-wise;

[c] what is tenure of service in the P & T Department for transfer of Government officers;

[d] whether it is maintained in the case of SC and ST Government officers; and

[e] what is the number of Government officers who were served transfer orders and relieved otherwise and what is the position of SC and ST Government officers in each case?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS [SHRI VIJAY N. PATIL] : [a] to [e] The information is being collected and will be laid on the table of the House shortly.

L.P.G. Yield Potential of Different Oil Companies

8536. SHRI MANOHAR LAL SAINI : Will the Minister of ENERGY be pleased to state what is the actual LPG yield potential available in LPG plants of different oil companies and what is the total storage capacity available of the oil companies in the country of LPG at any given time

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY [SHRI GARGI SHANKAR MISHRA] : The L.P.G. yield potential of each of the refineries with the existing facilities is reflected in the production estimates for each refinery and also depends upon the type of crude processed in a particular refinery. With the indigenous as well as imported crude being currently processed in the country, LPG production during 1982-83 was 5,66,000 Metric Tonnes.

The LPG storage capacity at present at the Refineries and Bottling Plants is about 28,500 Metric Tonnes.

High Level Committee to Examine Electricity Generation Transmission and Distribution

8537. Dr. A.U. AZMI : Will the Minister of ENERGY be pleased to state :

[a] whether it is a fact that a high level committee was set up to examine the aspects of functioning of State Electricity Boards and Central organisations engaged in electricity generation transmission and distribution; and

[b] if so, whether there has been any further progress regarding consultation with States on the salient recommendations thereof and improvement affected as a result?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY [SHRI CHANDRA SHEKHAR SINGH] : [a] and [b] There has been no further development in this regard after the reply already given in the Lok Sabha on 22nd March, 1983 against Unstarred Question No. 3801.

M/s. Bata India Limited.

8538. SHRI DIGAMBER SINGH : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS : be pleased to state :

[a] what is the present foreign holding-equity and other type of capital-in the Bata India Limited; Calcutta;

[b] whether this Company is allowed and deduction of Head Office expenses; if so, what and the amount taken out of India on this account during the last 3 years.

[c] whether this Company has employed some foreign technicians; if so, their particulars as regards tenure of appointment and pay and perks and the amount permitted for remittance to home as on 1.4.1983; and

[d] whether due to heavy incidentals, this Company has jacked up its prices of shoes manufactured by it; if so, what action do Government propose to take cut down them?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS [SHRI GHULAM NABI AZAD] : [a] As per the Annual Report of M/s. Bata India Ltd., for the period ended 31.12.1982, the company had a paid-up capital of Rs. 3,75,00,000 out of which an amount of Rs. 1,50,00,000 forming 40% of the total paid-up capital was held by a foreign company, viz. Leader AG. St. Moritz of Switzerland.

[b] Bata India Ltd., is an Indian Company registered under the Companies Act, 1956. The question of allowing head office expenses and consequently remittance abroad on this account do not arise.

[c] According to the list of persons drawing salary of Rs. 3000 and above p.m. required to be included in the Annual Report of the Company under Section 217 [2A] of the Companies Act, 1956, M/s Bata India Ltd., as on 31.12.1982 had 4 foreign personnel in employment of which the details are given as under :

Name	Remuneration including perks (per annum)
1. Mr. D.M. Merchant	Rs. 3,42,810
2. Mr. T.A. Kemps	Rs. 2,06,817
3. Mr. P.T. Kannapan	Rs. 1,74,366
4. Mr. Z. Kotasek,	Rs. 2,09,809

The foreign executives are permitted to repatriate their savings as per the guidelines and permission accorded by the Reserve Bank of India.

[d] No complaint regarding jacking up of prices of shoes manufactured by the company has been received by this Department or the MRTP Commission.

Misuse of Land Acquired for Nangal Fertilizer Plant.

8539. SHRI H.N. BAHUGUNA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

[a] whether it is correct that around 1955-57, 3600 acres of land were acquired for Nangal Fertilizer Factory and if so, how much has actually been used to date;

[b] whether it is correct that the unused land is being wrongly diverted to Retired Staff Housing Societies, etc, at the cost of the original farmers who were dispossessed;

[c] whether it is correct that surplus land was given back to the dispossessed farmers on lease under orders of late Shri Lal Bahadur Shastri and whether it is correct that the land is now being taken back from the farmers; and

[d] whether Government propose to stop this forthwith and order an inquiry in the harassment of farmers?

THE MINISTER OF CHEMICALS AND FERTILIZERS [SHRI VASANT SATHE] : [a] In 1957-58, 3690 acres of land